

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

Dated: 07<sup>th</sup> December , 2022

**AMENDMENT**

No. L-1/97/2016- In exercise of powers conferred under sub-section (1) and clause (y) of sub-section (2) of section 178 read with Section 66 of the Electricity Act, 2003 (36 of 2003), paragraph 5.9 of the National Electricity Policy, sub-Rule (4) of Rule 12 and clause (b) of Rule 13 of the Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Rules, 2012 notified by the Ministry of Power, Government of India vide G.S.R. 269 (E) dated 30<sup>th</sup> March 2012, for the development of market in energy for exchange of transferable and saleable Energy Savings Certificates and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016 (hereinafter referred to as "the Principal Regulations"), namely:

**1. Short title and commencement**

(1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

**2. Insertion of sub-clause (r) under clause (1) of Regulation 2 of the Principal Regulations:**

The provision under clause (1) of Regulation 2 of the Principal Regulations shall include a sub-clause (r) defining the floor price as under:

“(r) ‘**Floor Price**’ means the minimum price at which the Energy Savings Certificate shall be traded on the power exchanges.”

### **3. Insertion of clause (3) under Regulation 11 of the Principal Regulations:**

Clause (3) shall be added after clause (2) of Regulation 11 of the Principal Regulations as under:

“ (3) The floor price for the trading of Energy Savings Certificates as mentioned in the Energy Conservation Rules shall be fixed at ten percent of the price of one metric tonne of oil equivalent of energy consumed as may be notified by the Central Government, by notification in the Official Gazette for every Perform, Achieve and Trade Cycle.”

**Sd/-**  
**( Harpreet Singh Pruthi )**  
**(Secretary)**

Note: The Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016 were published on 30.5.2016 in Part III, Section 4 of the Gazette of India (Extraordinary) No 237.